

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2092
ANSWERED ON FRIDAY, DECEMBER 11, 2015/
AGRAHAYANA 20, 1937 (SAKA)**

**ENROLMENT OF FOREIGN COMPANIES
QUESTION**

2092. SHRI R. PARTHIPAN:

Will the Minister of CORPORATE AFFAIRS
मंत्री
be pleased to state:

कारपोरेट कार्य

- (a) whether the Government proposes to make mandatory enrolment of all foreign companies engaged in online business with the Registrar of Companies to make them accountable;**
(b) if so, the details thereof and the reasons therefor; and
(c) the steps taken by the Government in this regard?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY)
(श्री अरुण जेटली)

(a) to (c):- Every foreign company, as defined under Section 2(42) of Companies Act, 2013 (the Act), is required to get itself registered with Registrar of Companies, New Delhi within 30 days of its establishing a place of business in India in accordance with Section 380 of the Act. Such foreign companies also include those which have a place of business in India established through electronic mode.
